

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1663
TO BE ANSWERED ON 28.11.2019**

DISTRIBUTION OF POWER

†1663. SHRI RAHUL KASWAN:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of the agreement signed between the Union Government and the Governments of Punjab, Haryana and Rajasthan regarding distribution of power generated through hydro power projects;**
- (b) whether any background papers have been prepared in this regard and if so, the details thereof;**
- (c) whether any dispute has arisen among the States regarding distribution of power and if so, the details thereof; and**
- (d) the steps taken/ being taken by the Union Government to resolve the dispute?**

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) & (b) : No such agreement has been signed between the Union Government and the Governments of Punjab, Haryana and Rajasthan regarding distribution of power generated through hydro power projects.

(c) & (d) : In June 1996, State of Himachal Pradesh filed a Plaint before the Hon'ble Supreme Court of India in Original Suit No. 2/96 claiming 7.19% share in Bhakra-Nangal Projects since 1.11.1966 and since date of commissioning from Beas Projects. Supreme Court in its judgement dated 27.09.2011 allowed 7.19% share to H.P. from Bhakra and Beas Projects. Accordingly, Himachal Pradesh is being provided 7.19% share of power from Bhakra and Beas Projects w.e.f. 01.11.2011. As regards the past energy arrears due to the Government of Himachal Pradesh, the matter is sub-judice.
